

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-384(ND)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Mr. Sanjay Gupta

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 10.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Adv. PBA Srinivasan, Adv. V Aravind, Adv. Srishti Bansal, Adv. Sumit Swami

For the Respondent / Personal Guarantor : Adv. Akanksha Vasudeva

For the RP : Adv. Nibruti Samal, Adv. Sohaib Khan along with Mr. Deepak Maini, RP

ORDER

IA-1071/2024 & IA-78/2024

Mr. Deepak Maini, RP is present physically along with the Ld. Counsel Mr. Nibruti Samal.

However, Respondent appears through Ld. Counsel, Ms. Akanksha Vasudeva.

Both parties are directed to file hard copies of the report / reply along with a brief gist of the matter.

At the request, list the matter **on 01.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)